

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3234 of 2020

1. Ram Pujan Kumar @ Pujan Saw
2. Surendra Kr. Saw @ Sulen Saw
3. Deepak Kumar @ Deepak Mistri
4. Pawan Kumar @ Pawan Chaudhary
5. Upendra Kr. Saw @ Upendra Saw
6. Amrendra Kumar Das @ Upendra Das
7. Vishundhari Saw
8. Anil Kumar @ Anil Chaudhary
9. Amit Kumar Sharma @ Sumit Kumar
10. Bisub Mishtri @ Bishwar Kr. Sharma

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Petitioners

Vs.

The State of Jharkhand

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Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners : Mr. Ashok Kumar, Advocate

For the State : Mr. V. N. Jha, A.P.P.

Order No. 02

Dated 09th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Hunterganj P.S. Case No. 100 of 2020.

It has been alleged that by breaking the Lockdown norms both communities indulged in disturbing the communal harmony. The police had subsequently arrived and defused the situation.

The allegations appear to be general and omnibus in nature.

Regard being had to the aforesaid facts, the petitioners are directed to surrender before the learned trial court within four weeks from today and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Hunterganj P.S. Case No. 100 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)